There are difficulties in getting land for approaches of ROBs/ RUBs especially in built up areas. Moreover, the cost of acquisition of such land is also very high. Ministry has, therefore, decided that priority would be accorded to those ROBs/RUBs where no land acquisition is involved or to adopt the Grand Challenge Mechanism to take up ROBs/RUBs where land is made available by the State Government, at its own cost.

## **Deregistration of old vehicles**

744. DR. ANIL AGRAWAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that the National Green Tribunal (NGT) has ordered to deregister all diesel and petrol vehicles older than ten and fifteen years respectively; and

(b) the steps taken by Government to remove all the old vehicles from the roads and action taken against the vehicles still plying on roads against the orders?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH MANDAVIYA): (a) Yes, Sir. The Hon'ble National Green Tribunal (NGT) *vide* order dated 18.07.2016 and 20.07.2016 passed in O.A. No. 21 of 2014 in the matter of Vardhaman Kaushik v/s Union of India has ordered to deregister all diesel and petrol vehicles older than ten and fifteen years in Delhi/NCR.

(b) The implementation of above orders of Hon'ble National Green Tribunal (NGT) is being done by concerned State Transport Authorities.

## Four laning of highways in UP

745. DR. ANIL AGRAWAL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there is any proposal with Government to convert highways in Uttar Pradesh into four lanes;

- (b) if so, the names of these highways; and
- (c) by when the work will commence and likely date of completion?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH MANDAVIYA): (a) to (c) The development of National Highways is a continuous process and is taken up depending upon traffic volume,